

- (a) whether it is a fact that some cops of Delhi Police have kept some juveniles in illegal lock-ups in a private building in Vijay Vihar, Delhi;
- (b) whether it is also a fact that these juveniles were beaten up with numbing regularly, sodomised and tortured by police men;
- (c) if so, the details in this regard; and
- (d) the action taken against the police officials responsible for this gruesome act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes, Sir. One boy aged 17 years made a complaint that he alongwith 05 juveniles were detained illegally for 06 days in vacant DDA flat known by the name of Lal Quarter and at other places by HC Lal Singh, Ct. Rahul and three other police personnel. On this, a case vide FIR No. 328/13 dated 10.07.2013 u/s 323/342 IPC has been registered at PS Vijay Vihar, New Delhi. There were no allegations of numb beating and sodomy by alleged police personnel. On the allegations, criminal case *vide* FIR No. 328/13 dated 10.07.13 u/s 323/342 IPC PS Vijay Vihar has been registered.

(d) On the basis of preliminary enquiry, 05 police personnel have been placed under suspension. A departmental enquiry has been initiated against 05 police personnel and a show cause notice for censure has been issued to the then SHO/PS Vijay Vihar for lack of supervision.

Committee to look after relief and rehabilitation work in Uttarakhand

981. SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total quantum of Central help to Uttarakhand in the wake of the recent disaster; and
- (b) having formed a committee at the Central level to look after relief and reconstruction, what are the deadlines set for specific works so that the States' economy is rejuvenated within a timeframe?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The State Governments concerned are primarily responsible for undertaking necessary relief, reconstruction

and rehabilitation measures in the wake of natural calamities. The Government of India supplements the efforts of the State Governments by extending financial and logistical support, wherever required. For this purpose, a State Disaster Response Fund (SDRF) has been constituted with an allocated amount for each State. The State Governments are expected to take relief measures of immediate nature to the victims of notified natural calamities including flood, landslides, out of the funds available in the SDRF in accordance with the approved items & norms of assistance. In case of a disaster of 'severe nature' additional assistance is extended from the National Disaster Response Fund (NDRF) after following the laid down procedure which includes visit of Inter-Ministerial Central Team. Additional expenditure, if any, incurred over and above or on other than approved items/norms, is required to be met by the States from their own resources and not from SDRF/NDRF.

The Government of India has released an amount of Rs. 145 crore from SDRF to the State on 20.06.13 to enable relief and restoration works. In addition, GOI has released an amount of Rs. 250 crore on an 'on account' basis from the NDRF to the State Government on 19th July 2013.

In the immediate aftermath of the natural disaster in Uttarakhand in June, all the concerned Ministries of Government of India played their supporting roles in search, rescue and relief efforts. National Disaster Response Force was asked on 16th June to move their teams urgently to Uttarakhand to augment their existing deployment in the State. Indian Air Force, Army, Indo-Tibetan Border Police, Border Roads Organization, Armed Forces Medical Services and other Ministries provided prompt support to the State Government in their efforts. National Crisis Management Committee (NCMC) on a continued basis coordinated efforts of all the Central agencies in concert with the State Government, ensuring necessary relief and assistance for immediate rescue operations and restorations of communications in the State.

Government of India has constituted a Cabinet Committee under the Chairmanship of the Prime Minister, for providing broad guidance to re-construction and rehabilitation efforts in Uttarakhand. The Government of India has also constituted an Inter-Ministerial Group (IMG) for Uttarakhand under the chairmanship of the Cabinet Secretary for drawing up a time bound Action Plan for supporting rehabilitation and reconstruction efforts in Uttarakhand.